

**Annexure 2**

Name of the corporate Debtor: Reliance Communications Infrastructure Limited

Date of Commencement of CIRP: September 25, 2019

List of creditors as on: December 11, 2023

**List of unsecured financial creditors belonging to any class of creditors**

(Amount in INR)

S.No.	Name of creditor	Date of Receipt	Details of Claim received		Nature of Claim	Details of Claim Admitted			Whether related party?	Contingent Claim	Amount of any mutual dues, that may be set off	Amount of Claim not admitted	Amount of claim under verification	Remarks, if any
			Amount Claimed	Amount of Claim Admitted		Amount covered by security interest	Amount covered by Guarantee							
1	HDFC BANK	10-Dec-19	315,346,962.00	315,346,962.00	FINANCIAL CREDITOR	-	-	NO	-	-	-	-	-	-
2	CANARA BANK (ERSTWHILE SYNDICATE BANK)	11-Oct-19	692,800,000.00	692,800,000.00	FINANCIAL CREDITOR	-	7,116,417,993.73	NO	-	-	-	-	-	-
	<b>Total</b>		<b>1,008,146,962.00</b>	<b>1,008,146,962.00</b>			<b>7,116,417,993.73</b>							

1) Figures converted into INR from USD as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations").

2) Amount verified basis bank statements, backed by certificate under The Banker's Book Evidence Act, 1891 (as applicable), consortium documents and Corporate Debtor's books of accounts (as available) and other documents as per requirements of the

3) Claim / Part of claim has been verified basis Corporate Guarantee provided by the Corporate Debtor to such financial creditors for securing fund-based / non-fund based facilities extended to its subsidiary companies viz. Reliance Infratel Limited and Reliance Telecom Limited which are also undergoing a Corporate Insolvency Resolution Process.

4) Axis Bank Limited ("Bank") has issued bank guarantees in March, 2016 and May, 2016 respectively amounting to over Rs. 2,000 crores, i.e, INR 1,569.37 crores (Facility - 1) and INR 430.81 crores (Facility - 2) in favour of the Department of Telecommunications ("DoT") on behalf of the Corporate Debtor, as a security for the one time spectrum charges payable by the Corporate Debtor to DoT. The BGs had a validity period of 3 years each and have expired on March 21, 2019 and May 22, 2019; however, the BGs under Facility - 1 had been invoked by DoT on March 20, 2019.

Additionally, as per Regulation 14(2) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the resolution professional is required to revise the amounts of admitted claims, as soon as practicable, when he comes across additional information warranting such revision. The admitted claim of Axis Bank has been accordingly revised to INR 1,658.63 crores, which includes the amount of BGs issued under Facility - 1 which has been admitted subject to the outcome of the civils appeals (No. 6548-49 of 2019) filed before the Hon'ble Supreme Court by the Department of Telecommunications (DOT) against the order dated February 4, 2019 passed by the Hon'ble TDSAT setting aside the demand for one time spectrum charges raised by the DOT. The rejection of claim in respect of amounts pertaining to BGs under Facility 2 (which BGs have already expired and are un-invoked, and a period of more than 1 year has elapsed since the date of expiry of such BGs) remains unchanged.

Considering the fact that the demand pertaining to one time spectrum charges from DoT is currently sub-judice before the Hon'ble Supreme Court, the liability of the Corporate Debtor towards One Time Spectrum Charges (OTSC) has been verified as a contingent liability towards DoT.